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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

CIVIL MISC. TIME EXTENSION APPLICATION NO.923 OF 2007

Smt. Mahmoodan Begum and another.....Applicant.

(By Advocate: Sri S.K. Om)

In

Union of India and othersRespondents

(By Advocate: Sri K.P. Singh)

WITH

CIVIL MISC. CONTEMPT APPLICATION NO.50 OF 2007.

IN

ORIGINAL APPLICATION NO. 882 OF 2003.

ALLAHABAD THIS THE 08TH DAY OF MAY 2007.

Hon'ble Dr. K.B.S Rajan, J.M

Hon'ble Mr. P.K. Chatterji, A.M

1. Smt. Mahmoodan Begum, w/o late Ghulam Mustafa.

2. Smt. Mehboob Alam, S/o late Ghulam Mustafa

Both R/o 125/143, Pura Manohar Dass, Akbarpur, P.O. Kareilly,
Allahabad.

.....Applicants

(By Advocate: Sri S.K. Om)

Versus.

1. Sukhbir Singh working as General Manager, North Eastern
Railway, Gorakhpur.

2. Ashima Singh, Divisional Railway Manager, North Eastern Railway,
Lucknow.

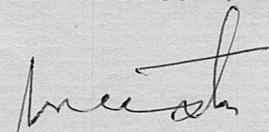
O R D E R

By Dr. K.B.S Rajan, J.M

Heard Sri S.K. Om, learned counsel for the applicant and Sri K.P.
Singh, learned counsel for the respondents.

2. M.A. No. 923/07 for extension of time for compliance of the order is
also considered. The ground of extension sought is that the Railway Board
has to take suitable action as per the direction of the Hon'ble Court, as
mentioned in para 4 of the Misc. Application. However, para 10 of the order

reflects that special powers have been delegated to the General Manager. As such, it is not really understood as to whether the case of the applicant would go to the Railway Board. Be that as it may, we fix the responsibility upon the General Manager to see that the order is complied with, within 8 weeks from the date of communication of this order. If no communication is received within this period, the applicant can revive this contempt matter. Contempt petition is adjourned as sine-die with liberty to the applicant to get it listed if need be at the appropriate time.


Member-A

Manish/-


Member-J